

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PUNE**

**ORIGINAL APPLICATION NO 02/2020(WZ)**

**Vaibhav Tapkir & Anr..... Applicant(s)**

**Versus**

**M/s. Tanish Associates & Ors. .... Respondent (s)**

**Report by the Joint Committee**

<b>Date of Site visit:</b>	<b>28.01.2021</b>
<b>Address:</b>	<b>M/s.Tanish Srushti, Gat No.498/1, 498/2, 498/3, at Village Charoli Kh, Tal-Khed, Dist-Pune.</b>

The visit to the site is carried out by Mrs. Vaishali Waghmare, Tahsildar, Khed, Shri. Shamrao Chavan and Shri. Rahul Divekar, PMRDA & Shri. Nitin Shinde Sub-Regional Officer, MPCB Pune-II.

It is submitted by PMRDA authority that Sub-Divisional Officer Khed has granted building permission on Gat No. 498/1, Charoli, Taluka Khed, District Pune, for total plot area of 8,434 sq.mtr. on 02.01.2015. In this matter PMRDA Authority has also issued occupancy certificate on 31.08.2017 for built up area of 5,797.28 sq.mtr. Having building no. A, B & C.

Also, Sub-Divisional Officer Khed has granted building permission on 07.11.2013 on Gat No. 498/2, 498/3 for group building having total plot area of 13,004 sq.mtrs. which includes building no. I & J, having built-up area 7,544.97 sq.mtr. Again, PMRDA authority has granted revised building permission on Gat No. 498 dt. 28.06.2016 for total plot area of 13,004 sq. mtr. and built up area of 11,170.89 sq.mtr.

During visit, it is observed that there are building no. A, B, C which are constructed on Gat. No. 498/1 and building no. I & J which are constructed on Gat. No. 498/2 & 498/3, with due permission from competent authority separately. However, the main gate, internal roads, approach roads, amenities are same for all the projects, and there is no demarcation / physical barrier between Gat. No. 498/1, 498/2, 498/3, and hence it seems that the project is group project.

During visit it is observed that PP has provided sewage treatment plant for the treatment of domestic effluent generated from the project at Gat. No. 498/1. 498/2 & 498/3 and no untreated sewage found discharged into the nalla i.e. for the entire project.

**THE JOINT COMMITTEE REPORT**

<b>Sr. No.</b>	<b>Points stated in the application</b>	<b>Summary/ Conclusion</b>
1	<p>The present Application pertains to substantial issue of environment, as the Respondent No.1 has constructed his site under the name and style "Tanish Srushti" situated at Property bearing No. 498/1, 498/2, 498/3 at Village Charoli Kh, Tal-Khed, Dist-Pune on natural nalla which has totally blocked the Nala and also obstructed the natural nalla which has totally blocked the Nala and also obstructed the natural flow of water. The Respondent No.1 is also letting the untreated sewage effluent in the adjoining Nala which meets the Indryanai river thereby polluting the entire water body.</p>	<p>As per the report submitted by Tahsildar Khed it is observed that, the natural nalla is flowing from Western side of Gat no.498/1. This nalla is an open drain coming from Alandi-Markal road. This open nalla is channelized by project proponent i.e. builder and at some places it is channelized through by laying RCC pipelines, this nalla further meets to the another nalla situated in the Gat no.497, as per the records submitted by the developer this open nalla is not marked on the map. During visit no untreated effluent found into the nalla. PP has provided Sewage Treatment Plant (STP) for the treatment of domestic effluent. During visit no construction activity/construction observed on nalla. It is also observed that, there is a parking lot in between channelized nalla and constructed buildings.</p>
2	<p>The Applicant states That the entire project of the Respondent No.1 is spread over Gat No.498/1, 498/2, 498/3 Village Charoli, Kh, Tal-Khed, Pune. The Applicant seeks to raise "substantial question relating to the environment pertaining to the construction of Parking and temple done by the Respondent No.1 on the Natural Nallah situated at Gat No.498/1 at Village Charoli Kh, Tal-Khed, Dist-Pune, and has totally blocked the Nala thereby obstructing the free flow of water.</p>	<p>As per the report submitted by Tahsildar Khed it is observed that, the natural nalla is flowing from Western side of Gat no.498/1. This nalla is an open drain coming from Alandi-Markal road. This open nalla is channelized by project proponent i.e. builder and at some places it is channelized through by laying RCC pipelines, this nalla further meets to the another nalla situated in the Gat no.497, as per the records submitted by the developer this open nalla is not marked on the map. During visit no untreated effluent found into the nalla. PP has provided</p>

		Sewage Treatment Plant (STP) for the treatment of domestic effluent. During visit no construction activity/construction observed on nalla. It is also observed that, there is a parking lot in between channelized nalla and constructed buildings.
3	<p>The Applicant states the Respondent No.1 has constructed buildings on the Gat No.498/2 &amp; 498/3 is also letting the untreated Sewage-</p> <ul style="list-style-type: none"> <li>• Into the adjoining Nallah taking a drainage line from the land of the farmers adjacent to the said Project.</li> <li>• Into the Indrayani river directly by taking a drainage line about 15 mtrs deep from the ground which directly meets the river.</li> </ul>	As per the report submitted by Tahsildar Khed it is observed that, for the treatment of Domestic effluent generated from the project at Gat no.498/1, 498/2,498/3, PP has provided STP & no untreated sewage found discharge in to the nalla.
4	<p>The Applicant states that there are clear Rules defined by the Government of Maharashtra, Urban Development Department, Mantralaya, Mumbai regarding the Regional Areas. The DCPR bearing Notification No-TPS-1812/157/CR 71/12/REC NO 34/12/UD 13/DT.21<sup>st</sup> November 2013 clearly states-</p> <p><b>No piece of land shall be used as a site</b>          "if the site is within a distance of 9 m. From the edge of water mark of minor water course (like nallah) and 15 m. From the edge of water mark of a major water course (like river, water body) shown on Development Plan or village/city survey map or otherwise, provided that where a minor water course passes through a low lying land without any well-defined banks, the owner of the property may be permitted by the Commissioner to restrict and or to re-align the same within the same land, along with cross section as determined by the Municipal Commissioner without changing the position of the inlet and outlet of the water course.</p> <p>In such case marginal open space shall be at least 4.50 m. From the edge of the trained nala. The DCRP bearing Notification No -TPS-1812/157CR 71/12/REC NO 34/12/UD 13/DT. 21<sup>st</sup> November 2013 is hereby marked and Annexed as "<b>Annexure I</b>" by the applicant.</p>	As per the report submitted by Tahsildar Khed it is stated that, as per DCPR notification-Rules no. 11.1(b), PP has channelized the open nalla & the edge of nalla is 9.0mtr away from constructed building.
5	<p>The Applicants state that Moreover the Respondent No.1 does not have a functional STP. The Respondent No.1 even after being aware of the Rules and Regulations and with the help of the other Respondents is letting the untreated sewage effluent directly into the adjoining Nallah which meets the Indrayani river thereby causing a grave Water Pollution. Photographs showing the same are hereby marked and Annexed as "<b>Annexure 4</b>" by the applicant.</p>	For the treatment of Domestic effluent generated from the project at Gat no.498/1, 498/2,498/3, PP has provided STP & no untreated sewage found discharge in to the nalla.

6	<p>The Applicant states he has visited the office MPCB (R.2) dated 9<sup>th</sup> December 2019 on an open inspection day. The Respondent No.2 turned a blind eye and gave them a reply stating-          "The Documents are not available in this office".          The RTI Application dated 9<sup>th</sup> of December and the Reply of MPCB dated 10/12/2019 is hereby marked and Annexed as "<b>Annexure 5</b>" by the applicant.</p>	<p>RTI received to this office &amp; submitted reply on 10.12.2019 that, Application for obtaining Consent by project M/s.Tanish Associates and Jalaram Park, Charoli Kh, Tal-Khed, Dist-Pune is not available with this office.</p>
---	--	--

In view of above, joint committee has to say that the PP has provided sewage treatment plant for the treatment of domestic effluent generated from the project at Gat. No. 498/1. 498/2 & 498/3, and no untreated sewage found discharged into the nalla.

Date :- 23/08/2021

*Nitin Shinde*  
 23/08/21  
 (Nitin Shinde)

Sub Regional Officer,  
 Pune-II, MPCB

*Vaishali Waghmare*  
 (Vaishali Waghmare)  
 Tahsildar Khed

*Rahurdivakar*  
 23/8/2021  
 ( )

PMRDA

विषय :- राष्ट्रीय हरित लवाद दा वा क्र. २/२०२० (wz)

श्री. वैभव तापकिर व इतर

विरुद्ध

मे.तनिष्क असो. व इतर

मौ.चन्होली, ता.खेड, जि.पुणे ग.न. ४९८/१, ४९८/२, ४९८/३ येथील बांधकामाबाबत हरित लवाद येथे दावा दाखल झालेला आहे. सदर दाव्यामध्ये मा.हरित लवाद यांनी दि. १७/०८/२०२० रोजी निर्णय पारित केलेला आहे.त्याअनुषंगाने खालील नमूद सदस्य संस्थेची (कार्यालयाची) कमिटी स्थापन करून या कमिटीने स्थळ पाहणी करून मा.न्यायालयास अहवाल देण्याबाबत कळविलेले आहे.सदर अहवाल सादर करणेसाठी महाराष्ट्र प्रदूषण नियंत्रण मंडळ हे नोडल एजन्सी म्हणून काम पाहणार आहे.

सदरची कमिटी खालील प्रमाणे

१. मा. जिल्हाधिकारी, पुणे
२. पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे
३. महाराष्ट्र प्रदूषण नियंत्रण मंडळ (MPCB)

सदर प्रकरणी दिनांक २६/११/२०२० रोजी स्थळ पाहणी केली आहे. स्थळ पाहणी करता मा. जिल्हाधिकारी यांच्या तर्फे श्रीमती सुचित्रा आमले पाटील (तहसिलदार, खेड), पुणे महानगर प्रदेश विकास प्राधिकरणामार्फत श्री. शामराव चव्हाण (उपमहानगर नियोजनकार) व श्री. राहुल दिवेकर(सहायक नियोजनकार) महाराष्ट्र प्रदूषण नियंत्रण मंडळाकडून श्री. नितीन शिंदे (उप प्रादेशिक अधिकारी) उपस्थित होते.

सदर प्रकरणाची पार्श्वभूमी खालील प्रमाणे आहे.

वादी यांनी मौ. चन्होली खु, ता खेड जि.पुणे ग.न. ४९८/१, ४९८/२ व ४९८/३ अशा एकत्रित भुखंडावरती तक्रार दाखल केलेली आहे. परंतु नियोजन प्राधिकरणानी ग.न. ४९८/१ व ग.न. ४९८/२+३ या ग.न वरती वेगवेगळ्या बांधकाम परवानग्या दिलेल्या आहेत.

मौ. चन्होली, ता.खेड, जि.पुणे ग.न. ४९८/१ यामध्ये मा. उपविभागीय अधिकारी यांचेकडील पत्र क्र. जा.क्र. सखद / बिशे / एसआर / ११/२०१२ दि. ०२/०१/२०१५ अन्वये क्षेत्र ८४३४.०० चौ.मी.क्षेत्रास सुधारित रेखांकन / बांधकाम परवानगी दिलेली आहे.सदर प्रकरणी पुणे महानगर प्रदेश विकास प्राधिकरण पुणे यांचेकडील जा.क्र.डीपी / बीकेएच / मौ. चन्होली / ता.खेड / जि.पुणे / ग.न. ४९८ / १ / प्र.क्र. ७९६/१७-१८ दि. ३१/०८/२०१७ अन्वये भोगवटा प्रमाणपत्र प्राप्त आहे.सदर प्रस्तावामध्ये एकूण चटई क्षेत्र ५७९७.२८ चौ.मी चटई क्षेत्र मंजूर करण्यात आलेले होते व इमारत क्र.ए बी व सी या तीन इमारतीस बांधकाम परवानगी देण्यात आलेली होती.

मौ. चन्होली, ता.खेड, जि.पुणे ग.न.४९८/२, ४९८/३ क्षेत्र १३००४.०० चौ.मी.याक्षेत्रास समूहगृहबांधणी अंतर्गत उपविभागीय अधिकारी उपविभाग खेड यांचेकडील जा.क्र.सखद / बिशे / एसआर / १९५ / २०१३ दि. ०७/११/२०१३ अन्वये बांधकाम परवानगी दिलेली होती.सदर प्रस्तावामध्ये इमारत आय व जे अशा दोन इमारती प्रस्तावित असून त्याचे एकूण बांधकाम क्षेत्र ७५४४.९७ चौ.मी.होते.तदनंतर पुणे महानगर प्रदेश विकास प्राधिकरण पुणे यांचेकडील जा.क्र.डीपी / बीकेएच / प्र.क्र. १३५७/१६-१७ / KHE / शाखा -०१ / मौ चन्होली खु / ग.न. ४९८ पै दि. २८/१०/२०१६ नुसार सदर भुखंडामध्ये क्षेत्र १३००४.०० चौ.मी. बांधकाम क्षेत्र १११७०.८९ चौ.मी.वर सुधारित बांधकाम परवानगी देण्यात आलेली आहे. सदर प्रस्तावास प्राधिकरणाकडील जा.क्र.डीपी / बीकेएच मौ चन्हो ली खु / ग.न. ४९८/२+३ / प्र.क्र. १३५७/१६-१७ दि. ३१/०७/२०१७ अन्वये भोगवटा प्रमाणपत्र प्राप्त आहे.

मा. हरित लवाद यांचे न्यायालयात वादी यांनी खालील प्रमाणे मुद्दे उपस्थित केलेले आहेत व स्थळ पाहणी वेळी प्रत्येक मुद्दे निहाय वस्तुस्थिती पुढील प्रमाणे

अ.क्र.	मा. हरित लवाद यांचे न्यायालयात वादी यांनी उपस्थित (FACTS IN BRIEF) केलेले मुद्दे	स्थळ पाहणी वेळी आढळलेली वस्तुस्थिती
१.	The Applicants state that the entire project of the Respondent No 1 is spread over Gat No 498/1, 498/2, 498/3 Village Charoli Kh, Tal Khed, Dist Pune. The Applicant seeks to raise substantial question relating to the environment pertaining to the construction of Parking and temple done by the Respondent No 1 on the Natural Nallah situated at Gat No 498/1 at village Charoli KH, Tal Khed, Dist Pune and has totally blocked the Nala thereby obstructing the free flow of water.	प्रत्यक्ष स्थळ पाहणी वेळी असे निर्देशनास आले आहे कि, ग.न. ४९८/१ च्या पश्चिमबाजूने दक्षिण - उत्तर नाल्याचा प्रवाह जात आहे. सदरचा नाला आळंदी - मरकळ रोड पासून प्रतिवादी नं. १ च्या भुखंडापर्यंत Open drain असल्याचे दिसून येत आहे. त्यानंतर प्रतिवादी क्र. १ ने सदरचा नाला चॅनेलायजेशन केलेला आहे व काही ठिकाणी आर. सी. सी. पाईप टाकून बंदिस्त केलेला आहे, सदरचा नाला पुढे लगतच्या ग.न. ४९७ मध्ये अस्तित्वात असलेल्या नाल्यास जावून मिळत असल्याचे दिसून येत आहे. प्रस्तावासोबत अर्जदाराने सादर केलेल्या मोजणी नकाशाचे अवलोकन केले असता सदरचा नाला मोजणी नकाशावर रेखांकित केलेले दिसून आलेले नाही. विकासकाने विकसीत केलेल्या भुखंडामधील इमारतीमधून बाहेर पडणारे Untreated Sewage Effluent नाल्यात सोडल्याचे आढळून आलेले नाही. सदर प्रकल्पाकरिता अर्जदाराने STP चे बांधकाम केलेले असून सद्यस्थितीत STP चालू स्थितीत आढळून आलेला असून STP मधून बाहेर पडणारे treated Sewage नाल्यात सोडल्याचा आढळ झालेला नाही. सद्यस्थितीमध्ये चॅनेलायज केलेल्या नाल्यावरती कोणतेही बांधकाम दिसून येत नाही. त्याचप्रमाणे चॅनेलायज केलेला नाला व इमारत यामधील सामासिक अंतरामध्ये पार्किंग केल्याचे दिसून येत आहे.
२.	The Applicant states the Respondent No 1 has constructed buildings on the Gat no 498/2 & 498/3 is also letting the untreated Sewage. Into the adjoining Nallah taking a drainage line from the land of the farmers adjacent to the said project.	वादी क्र. १ यांनी ग.न. ४९८/२, ४९८/२, ४९८/३ यामध्ये केलेल्या विकसीत केलेल्या गृहप्रकल्पामधून निघणाऱ्या सांडपाण्यावरती प्रक्रिया करण्याकरिता STP चे बांधकाम केल्याचे दिसून येत आहे. प्रकल्पामधील Untreated Sewage Effluent नाल्यात सोडल्याचे आढळून आलेले नाही.

	Into the Indrayani river directly by taking a drainage line about 15 mtrs deep from the ground which directly meets the river.	सदरची बाब MPCB संबंधित आहे.
३	The Applicant states that this act of the Respondant No. 1 is not only polluting the entire water body but is also fatal for the crops located on the farm lands.	सदरची बाब MPCB संबंधित आहे.
४	The Applicant states that there are clear Rules defined by the Government of Maharashtra, Urban Development Department, Mantralaya, Mumbai regarding the Regional Areas. The DCPR bearing Notification No. TPS - 1812/157/CR 71 / 12 /REC No 34/12/UD 13 DT. 21 <sup>st</sup> November 2013 clearly states - <b>No. Peiece of land shall be use as a site</b> "if the site is within a distance of 9 m. from the edge of water mark of a minor water course (like nallah) and 15 m. from the edge of water mark of a major water course (like river, water body). Show on Development Plan or village/city survey map or otherwise, provided that where a minor water course passes through a low lying without any well-defined banks, the owner of the property may be permitted by the Commisnor to restrict and or to re-align the same within the same land, along with cross section as determined by the Municipal Commisnor without changing the position of the inlet and outlet of the water course. In such case marginal open space shall be atleast 4.50 m. from the edge of the trained nala. The DCPR bearing Notification No. TPS - 1812/157/CR 71 / 12 /REC No 34/12/UD 13 DT. 21 <sup>st</sup> November 2013 is hereby marked and Annexed as "Annexure I."	सन २०१३ मधील मंजूर विकास नियंत्रण नियमावली मधील नियम क्र. ११.१ (b) नुसार विकसकाने सदरचा नाला चॅनेलाइज केल्याचे दिसून आले आहे. सदर नाल्याच्या काठापासून इमारतीचे अंतर ९.०० मी इतके आहे.
५	The Applicant states that the Respondant No.5, inspite of knowing the same has turned a blind eye and has given sanctions for such construction.	----
६	The Applicant states that the google image of the year 2005-2009 Clearly show that there was an existing Nala on which a site has been illgally constructed by the Respondant No. 1. The google images of the same have been marked and Annexed as "Annexure 2."	----
७	The Applicant states that the work of the said site started in the year 2011. Since then no Nallah is observed. The Google Images of the same is marked Annexed as "Annexure 3."	----
८	The Applicant states that the carefully look into the google images and if we compare the Images of 2009 and 2019 the entire project Gut No. 498/1, 498/2 and 498/3 appear to be constructed on the Nallah.	----
९	The mindless construction activities for commercial exploitation have resulted into the encroachment of this natural Nala therby causing Environmental Degradation affecting the flora, fauna and human population.	सदरची बाब MPCB संबंधित आहे.

१०	The Applicant state that Moreover the Respondent No.1 does not have functional STP. The Respondent No.1 even after being aware of the Rules and Regulations and with the help of the other Respondents is latting the untreated sewage effulant directly into the adjoining Nallah which meets the Indrayni river thereby causing a grave Water Pollution photographs showing the same are hereby mark & annexed as "Annexure 4." (COLLY)	सदरची बाब MPCB संबंधित आहे.
११	The Applicant states he has visited the office MPCB (R.2) Dated 9 <sup>th</sup> of Decemeber 2019 on an open inspection day. The Respondent No.2 turned a blind eye and gave them a reply stating - "The Documents are not available in this office". The RTI application dated 9 <sup>th</sup> of Decemeber and the Reply of MPCB dated 10/12/2019 is hereby marked and Annexed as "Annexure 5." (COLLY)	सदरची बाब MPCB संबंधित आहे.
१२	The Applicant has also through is Advocate has issued a Notice to the Respondent No.1 clearly stating Dated 09/11/2019 clearly directing the Respondent No.1 to stop the Environmental Pollution failing which they will have no other option but to proceed the Hon'ble National Green Tribunal, Pune the Notice dated 09/11/2019 sent to the Respondent No.1 is hereby marked and Annexed as "Annexure 6."	----
१३	The Applicant has also sent Complaints dated to the Respondent Nos. 2,3,4 and 5. but still no action is taken till date. The Complaint dated 12/12/2019 along with its acknowledgement is hereby marked & Annexed as "Annexure. 7" (COLLY)	----
१४	The Applicant states that if such act continues environment will suffer heavy & will have ever lasting Impacts.	----

वरील प्रमाणे जागेवरिल वस्तुस्थिती असून मा. हरित लवाद यांच्या न्यायालयात अहवाल सादर करण्याकरिता मान्यतेस्तव सादर. सोबत स्थळ निरीक्षण अहवाल सादर करित आहे.

*Rabindrikan*  
27/11/2020  
सहायक नियोजनकार

*[Signature]*  
उप महानगर नियोजनकार

*[Signature]*  
मा. महानगर नियोजनकार

*[Signature]*  
मा. महानगर आयुक्त, 27/11  
तथा  
मुख्य कार्यकारी अधिकारी  
पुणे महानगर प्रदेश विकास प्राधिकरण पुणे



पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे

Pune metropolitan Region Development Authority, Pune

स.नं. १५२ - १५३, महाराजा सयाजीराव गायकवाड उद्योग भवन, औंध, पुणे - ४११०६७

PUNEMETROPOLIS

S.No. 152-153, Maharaja Sayajirao Gaikwad Udyog Bhawan, Aundh, Pune - 411 067

Ph No. : 020- 259 33 344 / 356 / 333 / फोन. नं. ०२०- २५९ ३३ ३४४ / ३५६ / ३३३ Email: comm@pnrda.gov.in

जा.क्र. डीपी / बीकेएच / मौ. चन्होली खु / ग.न. ४९८/१ / प्र.क्र. २००९

दिनांक ०६/०२/२०२१

प्रति,

क्षेत्रिय अधिकारी  
महाराष्ट्र प्रदूषण नियंत्रण महामंडळ

विषय :- राष्ट्रीय हरित लवाद दा वा क्र. २/२०२० (wz)  
श्री. वैभव तापकिर व इतर  
विरूध्द  
मे.तनिष्क असो. व इतर

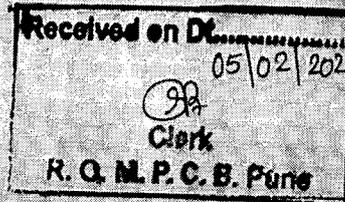
मौ.चन्होली, ता.खेड, जि.पुणे ग.न. ४९८/१, ४९८/२, ४९८/३ येथील बांधकामाबाबत हरित लवाद येथे दावा दाखल झालेला आहे. सदर दाव्यामध्ये मा.हरित लवाद यांनी दि. १७/०८/२०२० रोजी निर्णय पारित केलेला आहे.त्याअनुषंगाने खालील नमूद सदस्य संस्थेची (कार्यालयाची) कमिटी स्थापन करून या कमिटीने स्थळ पाहणी करून मा.न्यायालयास अहवाल देण्याबाबत कळविलेले आहे.

सदर प्रकरणी दिनांक २६/११/२०२० रोजी स्थळ पाहणी केली असून स्थळ पाहणीनुसार मुद्देसुद अहवाल मा. महानगर आयुक्त यांचेकडे सादर केलेले असून त्यास त्यांनी मान्यता दिलेली आहे. सदर मान्य टिपणीची प्रत या सोबत सादर करण्यात येत आहे.

सोबत :- मुद्देसुद अहवाल

उप महानगर नियोजनकार  
पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे

२५/११/२०२० ०/८



## तहसिल कार्यालय खेड(राजगुरुनगर) जि. पुणे

दुरध्वनी - ०२९३५-२२२०४०

Email ID - [tahkhed@gmail.com](mailto:tahkhed@gmail.com)

जा.क्र.जमिन/कावि/२५१/२०२१  
प्रति,

राजगुरुनगर, दि.२६/०३/२०२१

क्षेत्रीय अधिकारी  
महाराष्ट्र प्रदूषण नियंत्रण महामंडळ  
रा. जोग सेंटर. मुंबई-पुणे रोड,  
वाकडेवाडी, पुणे ४११००३

विषय - मा. हरित न्यायालय पुणे अर्ज क्र. २/२०२०

मौजे च-होली खुर्द, ता. खेड येथील गट नंबर ४९८/१ मधील बांधकामाबाबत

श्री वैभव तापकीर व इतर

विरुद्ध

मे. तनिष्क असो. व इतर

उपरोक्त विषयांस अनुसरून मौजे च-होली खुर्द, ता. खेड, जि. पुणे येथील जमीन गट नंबर ४९८/१ व इतर मध्ये तनिष्क असोसिएट्स तर्फे श्री राजु मोहनलाल मेहता, श्री दिलीप शांतीलाल सोलंकी, श्री श्रेणिक निर्मल परमार रा. ऑफिस- स.नं. ४९८/१, तनिष्क श्रृष्टी, आळंदी, मरकळ रोड, च-होली खुर्द, ता. खेड, जि. पुणे यांनी बांधकाम करून त्याशेजारील नैसर्गिक नाला पुर्णपणे अडविलेला आहे. सदर जागेवर बांधलेल्या इमारतीमधील सांडपाणी हे इंद्रायणी नदीत सोडत असल्याने श्री वैभव तापकीर, श्री शशिकांत कांबळे, श्रीमती शितल चर्तुवेदी यांनी मा. हरित न्यायालय यांचेकडे तक्रार दाखल केली आहे.

सदर तक्रारीचे अनुषंगाने मौजे च-होली खुर्द, ता. खेड, जि. पुणे येथील जमीन गट नंबर ४९८/१ व इतर मध्ये तनिष्क असोसिएट्स यांनी केलेल्या बांधकामाची दि. २८/१/२०२१ रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळाचे उपप्रादेशिक अधिकारी व या कार्यालयामार्फत संयुक्त स्थळपाहणी करण्यात आलेली आहे.

मा. हरित लवाद यांचे न्यायालयांत वादी यांनी खालीलप्रमाणे मुद्दे उपस्थित केलेले आहेत व स्थळ पाहणी वेळी प्रत्येक मुद्दे निहाय वस्तुस्थिती पुढीलप्रमाणे -

अ.क्र.	मा. हरित लवाद यांचे न्यायालयांत वादी यांनी उपस्थित	स्थळ पाहणी वेळी आढळलेली वस्तुस्थिती
१	The Applicants state that the entire project of the Respondent No 1 is spread over Gat No 498/1, 498/2, 498/3 village Charoli Kh, Tal-khed, Dist-Pune. The applicant seeks to raise substantial question relating to the environment pertaining to the construction o parking and temple done by the Respondent No 1 on the	प्रत्यक्ष स्थळपाहणी वेळी असे निदर्शनास आले आहे की, गट नंबर ४९८/१ च्या पश्चिमबाजुने दक्षिण-उत्तर नाल्याचा प्रवाह जात आहे. सदरचा नाला आळंदी मरकळ रोडपासून प्रतिवादी नं. १ च्या भुखंडापर्यंत Open drain असल्याचे दिसून येत आहे. त्यानेर प्रतिवादी क्र. १ ने सदरचा नाला

	<p>Natural Nallah situated at Gat No 49B/1 at village Charoli KH, Tal-Khed, Dist-Pune and has totally blocked the Nala thereby obstructing the free flow of water.</p>	<p>चॅनेलायजेशन केलेला आहे व काही ठिकाणी आर.सी.सी. पाईप टाकून बंदिरत केलेला आहे. सदरचा नाला पुढे लगतच्या गट नंबर ४९७ मध्ये अस्तित्वात असलेल्या नाल्यास जागून मिळत अगल्याचे दिसून येत आहे. प्रस्तावागोबत अर्जदाराने सादर केलेल्या मोजणी नकाशाचे अवलोकन केले असता सदरचा नाला मोजणी नकाशावर रेखांकित केलेले दिसून आले नाही. विकासकाने विकसित केलेल्या भूखंडामधील इमारतीमधून बाहेर पडणारे Untreated Sewage Effluent नाल्यात सोडल्याचे आढळून आलेले नाही. सदर प्रकल्पाकरीता अर्जदाराने STP चे बांधकाम केलेले असून सदरस्थितीत STP चालू स्थितीत आढळून आलेला असून STP मधून बाहेर पडणारे treated Sewage नाल्यात सोडल्याचा आढळ झालेला नाही. सदरस्थितीत चॅनेलाईज केलेल्या नाल्यावरती कोणतेही बांधकाम दिसून येत नाही. त्याचप्रमाणे चॅनेलाईज केलेला नाला व इमारत यामधील सामासिक अंतरामध्ये पाकिंग केल्याचे दिसून येत आहे.</p>
२	<p>The Applicants states the Respondent No १ has constructed building on the Gat No ४९८/२ &amp; ४९८/३ is also letting the untreated Sewage. Into the adjoining Nallah taking a drainage line from the land of the farmers adjacent to the said project.</p> <p>Into the Indrayani river directed by taking a drainage line about १५ mtrs deep from the ground which directly meets the river.</p>	<p>वादी क्र. १ यांनी गट नंबर ४९८/१, ४९८/२ &amp; ४९८/३ यामध्ये विकसित केलेल्या गृहप्रकल्पामधून निघणा-या सांडपाण्यावरती प्रक्रिया करण्याकरीता STP चे बांधकाम केल्याचे दिसून येत आहे. प्रकल्पामधील Untreated Sewage Effluent नाल्यात सोडल्याचे आढळून आलेले नाही.</p> <p>सदरची बाब MPCB शी संबंधित आहे.</p>
३	<p>The applicant states that this act of the Respondant No १ is not only polluting the entire water body but is also fatal for the crops located on the farm lands.</p>	<p>सदरची बाब MPCB शी संबंधित आहे.</p>
४	<p>The Applicant states that there are clear Rules defined by the Government of Maharashtra, Urban Development Department, Mantralaya, Mumbai regarding</p>	<p>सन २०१३ मधील मंजूर विकास नियंत्रण नियमावली मधील नियम क्र. ११.१(b) नुसार विकासकाने सदरचा नाला चॅनेलाईज केल्याचे दिसून आहे आहे. सदर नाल्याच्या</p>

	<p>the Regional Areas. The DCPR bearing Notification No. TPS- १८१२/१५७/CR७१/१२/REC No ३४/१२/UD १३ DT. २१" November २०१३ clearly states 7 No peiece of land shall be use n a site "if the site is within a distance of १ m. from the edge of water mark of a minor water course (like nallah) and १५ m. from the edge of water mark of a Development Plan or village/city survey map or otherwise, provided that where a minor water course passes through a low lying without any well-defined banks, the owner of the property may be permitted by the commissioner to restrict and or to re-lign the same within the same land, long with cross section as determined by the Municipal Commissioner without changing the position of the inlet and outlet of the water course. In such case marginal open space shall be atleast ४.५० m. from the edge of the tained nala. The DCPR bearing Notification No. TPS १८१२/१५७/CR ७१/१२/REC No ३४/१२/UD १३ DT.२१" November २०१३ is here by marked and Annexed as "Annexure I".</p>	<p>काठपासून इमारतीचे अंतर ९.०० मी इतकं आहे.</p>
५	<p>The Applicant States that the Respondent No. ५, inspite of knowing the same has turned a blind eye and has given sanctions for such construction.</p>	
६	<p>The Applicant states that the google image of the year २००५-२००९ clearly show that there was an existing Nala on which a site has been illegally constructed by the Respondant No.१. The google images of the same have been marked and Annexed as "Annexure २."</p>	
७	<p>The Applicant states that the work of the said site started in the year २०११. Since then no Nallah is observed. The Google Image of the same is marked Annexed as २Annexure</p>	

	३.८	
८	The Applicant states that the carefully look into the google images and if we compare the images of २००९ and २०१९ the entire project Gut No. ४९८/१, ४९८/२ and ४९८/३ appear to be constructed on the Nallah.	-----
९	The mindless construction activities for commercial exploitation have resulted into the encroachment of this natural Nala thereby causing Environment Degradation affecting the flora, fauna and human population.	सदरची बाब MPCB शी संबंधित आहे.
१०	The Applicant state that Moreover the Respondant No.१ does not have functional STP. The Respondant NO.१ even after being aware of the Rules and Regulations and with the help of the other Respondents is letting the untreated sewage effluent directly into the letting the untreated sewage effluent directly into the adjoining Nallah which meets the Indrayani river there by causing a grave Water Pollution photographs showing the same are here by mark & annexed as "Annexure ३." (COLLY)	सदरची बाब MPCB शी संबंधित आहे.
११	The Applicant states he has visited the office MPCB (R२) Dated ९ <sup>th</sup> of December २०१९ on an open inspection day. The Respondent No.२ turned a blind eye and gave them a reply stating- " The Documents are not available in this office". The RTI application dated ९ <sup>th</sup> December and the Reply of MPCB dated १०/१२/२०१९ is hereby marked and Annexed as "Annexure ५." (COLLY)	सदरची बाब MPCB शी संबंधित आहे.
१२	The Applicant has also through is Advocate has issued a Notice to the Respondent No १ clearly stating Dated ०९/११/२०१९ clearly directing the Respondant No.१ to stop the Environmental Pollution falling which they will have no other option but to processd	-----

	the Honble National Green Tribunal, PUNE the Notice dated ०६/११/२०१९ sent to the Respondent No. १ is hereby marked and Annexed as "Annexure ६." (COLLY)	
१३	The applicant has also sent complaints dated to the Respondant Nos. २,३,४ and ५. But still no action is taken till date. The complaint dated १२/१२/२०१९ along with its acknowledgement is hereby marked & Annexed as "Annexure ७." (COLLY)	-----
१४	The Applicant states that if such act continues environment will suffer heavy & will have ever lasting impacts.	-----

चरीलप्रमाणे वस्तुस्थितीचा अहवाल आपले माहिती तथा पुढील कार्यवाहीकामी सादर.

*Prugh*  
(वंशाली वाघमारे)  
तहसिलदार खेड(पुणे) 26.3.2023